

ESTABLISHMENT ORDER NO. 214 OF 2020
DATED: 13th OCTOBER, 2020

It appears that as per report of Civil Judge (SD) Tehri Garhwal, neither the employees have obtained prior permission for purchasing immovable property nor submitted any details of the means by which or the source from which such property was acquired, which is against the Rule-22 of Uttaranchal Government Servants' Conduct Rules, 2002 as well as circular letters issued by the Hon'ble High Court of Uttarakhand time to time.

All the employees of this judgeship are directed to strictly follow the guidelines of Rule-22 of Uttaranchal Government Servants' Conduct Rules, 2002 as well as circular letters issued by the Hon'ble High Court before acquire or dispose of any immovable property by lease, mortgage, purchase, sale, gift or otherwise either in his own name or in the name of any member of his family.

In case, any violation of Rule-22 of Uttaranchal Government Servants' Conduct Rules, 2002 as well as circular letters issued by the Hon'ble High Court regarding acquire or dispose of any immovable property is found, the concerned employee would be dealt with disciplinary action.

Office to inform all the employees of this judgeship.

Sd/-
(Amit Kumar Sirohi)
District Judge,
Tehri Garhwal.

- 1- Addl. District & Sessions Judge, Tehri Garhwal.
- 2- Family Court, Tehri Garhwal.
- 3- Chief Judicial Magistrate, Tehri Garhwal.
- 4- Civil Judge (SD) Tehri Garhwal.
- 5- Addl. Civil Judge (SD) Tehri Garhwal.
- 6- Civil Judge (JD) New Tehri/Pratap Nagar.
- 7- Civil Judge (JD) Kirti Nagar/ Narendra Nagar.
- 8- Officer Incharge Nazarat/Account.
- 9- Copying Department.
- 10- Administrative office to circulate all the employees of District Judge Court
- 11- System Assistant to upload in website and telegram.
- 12- Gaurd File


(C.A.O.) 13/10/2020
District Judgeship,
Tehri Garhwal.